

JOINT INSPECTION REPORT

(30.03.2022)

OF

**M/s MODI SUGAR MILLS, MODINAGAR,
(SUGAR UNIT & DISTILLERY UNIT),
DISTRICT - GHAZIABAD (U.P.)**

In the Matter Of

TILAK RAJ ADHANA & ORS.

Vs STATE OF UTTAR PRADESH

O.A. NO. 418/2021 with O.A. No. 447/2021

-Prepared by-

**The Joint Committee of CPCB, UPPCB &
District Administration**

Constituted by

Hon'ble National Green Tribunal

(Order dated 25th January, 2022)

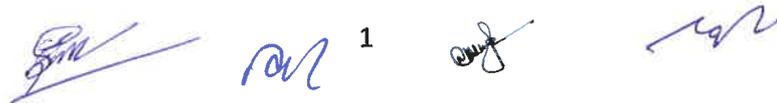
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1.0 JOINT INSPECTION OF M/s MODI SUGAR MILLS (SUGAR UNIT & DISTILLERY UNIT, MODINAGAR, DISTRICT - GHAZIABAD (U.P.) IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 418/2021 with O.A. No. 447/2021, IN THE MATTER OF TILAK RAJ ADHANA & ORS. Vs STATE OF UTTAR PRADESH – REG.

1.1 Background

Hon'ble NGT vide order dated 25.01.2022 in the matter of Tilak Iraj Adhana & Ors. Vs State of Uttar Pradesh, OA No. 418/2021 with O.A. No. 447/2021, had directed following:

“3. having regard to the seriousness of the allegations. It appears necessary to ascertain the factual position in the matter through a Joint Committee of the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance and take remedial action in accordance with law following due process. The Committee may also look into the matter if the Modi Sugar Mill is also running a distillery unit and whether the same is also responsible for Air Pollution. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.”

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, District Magistrate (DM), Ghaziabad, Uttar Pradesh Pollution Control Board, Regional Office- Ghaziabad, carried out inspection of the M/s Modi Sugar Mills (sugar and distillery unit), Modinagar, District Ghaziabad, U.P. (hereafter referred as the unit) on **30.03.2022**.



2.0 SUGAR UNIT

2.1 GENERAL INFORMATION

1.	Name of the unit with complete postal address	M/s Modi Sugar Mills, Modinagar, (Sugar Unit), District - Ghaziabad (U.P.)	
2.	Name of Contact person	Designation	Contact No & E- mail
	Sh. Ajit Pundir	DGM (Production)	9936115678 ajitpundir@modisugar.com
	Sh. D.S. Reddy	AGM (E)	7300942144 dsreddy@modisugar.com
	Sh. Saurabh Tyagi	Environment Officer	9675990410
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	Latitude: 28.8271558 Longitude: 77.5700119	
4.	Year of commissioning	1933	
5.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Standalone (White plantation sugar by double Sulphitation process)	
6.	License capacity of sugar Mill (TCD)	5000 TCD (as per Consent)	
7.	Average actual crush rate (TCD)	4542.80 TCD (Avg. value including stoppages as per Daily Manufacturing Report (DMR) from 07.11.2021 to 29.03.2022 4770 TCD- (Previous day) Avg. crushing in previous season (2020-21)= 44221.66 TCD	
8.	Attached Distillery capacity, KLPD	30 KLPD (Non-operational since 2021)	
9.	Quantity of Juice/Syrup/BH diversion to distillery, MT/day	Not Applicable	
10.	Consent status& its Validity with date a. Air Consent b. Water consent c. Hazardous Waste Authorization	Valid up to 31.12.2023 (Attached as Annexure-I) Valid up to 31.12.2023 (Attached as Annexure-II) Valid up to 26.04.2025 (Attached as Annexure-III)	
11.	NOC from CGWA & its Validity with date	Applied on 26.11.2021 to Ground Water Department (Ministry of Jal Shakti, Government of Uttar Pradesh) for 02 nos. of bore-well. (Attached as Annexure-IV-A & IV-A)	



2.2. OPERATIONAL STATUS

S. No.	Particulars				
1.	Start period of crushing season		07.11.2021		
2.	No. of operational days at the time of inspection		143 Days		
3.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed)		Operational		
4.	Sources of fresh water				
	a. Bore well/Tube well/ Any other & its No's		Bore-well (02 nos.)		
	b. Flow meter Installation at wells		Yes		
	c. Reading of Flow Meter during visit	Bore-well-I		Bore-well-II	
		Latitude	28.829866	Latitude	28.825241
		Longitude	77.570000	Longitude	77.568458
		Flow	63.33 m3/hr	Flow	Empty Pipe
		Totalizer	475142.1 m ³	Totalizer	26030.0 m ³
	d. Any Logbook maintained, if yes, attach.	Yes, Attached as Annexure-VI			
	e. Quantity of fresh water withdrawal (KLD)	133.05 KLD (Quantity of fresh water withdrawal from bore-well I & I from 07.11.2021 to 29.03.2022) Previous day quantity of water withdrawal: Bore-well I= 185 KLD Bore-well II= 0.0 KLD			
5.	Fresh water consumption (KLD)- Average				
	a. Sugar plant:		Could not be measured as flow meter not installed		
	i. Cleaning washing and machinery cooling make-up				
	ii. Spray pond/PCT make-up				
	iii. Any other, such as Cleaning and human requirements including lab requirements				
	Total Sugar unit (Utility Section)				-
	b. Co-generation/Boiler section:		Not Applicable		
	i. WTP –boiler make-up, regeneration, backwash, reject etc.		-		
	ii. Cooling tower make-up		From Spray Pond		
	iii. Wet Scrubber make-up		-		
	iii. Any other, such as ash quenching		-		
	Total Industrial		133.05 KLD		

	c. Residential etc.	Could not be measured as separate flow meter not installed	
	d. Total fresh water Consumption (KLD)	133.05 KLD (Average) (From Bore-well I & II for the period of 07.11.2021 to 29.03.2022)	
	e. Log book maintained, If any, details to be collected	No separate log book of water consumption for sugar plant and residential usage maintained.	
6.	Specific water consumption, L/t of cane	29.29 L/t of cane	
7.	Details of Hot & Cold-water recycling system (Yes/No.)	Number	Capacity
	a. Details of Hot water UGR.	02	76.93 m ³
	b. Cold water UGR and cooling towers	01	740 m ³
	c. Hot water- Location of flow meter & its Installation	Flow meter installed (Yes/No)	Flow meter reading during visit
	1. Imbibition water at mills	Yes	Flow-62.6 m ³ /hr Totalizer-5577303 m ³
	2. Filter cake wash water at rotary vacuum filter	Yes	Flow-62.6 m ³ /hr Totalizer-230365.6 m ³
	3. Sugar melting, pan boiling, molasses conditioning	No	-
	4. Wash water at Centrifugal	No	-
	5. Wet Scrubber make-up	Yes	Flow-17.16 m ³ /hr Totalizer-63511 m ³ (From Excess Condensate)
	6. Boiler make-up in case of low pressure boiler	No	-
	d. Cold water – Location of flow meter & its Installation	Flow meters at Power turbine cooling, Mills, fibrizer bearing, pumps cooling, Cooling tower of co-generation make-up, SO ₂ gas cooling, B and C massecuite cooling, Final molasses cooling were not found installed	
8.	Waste water (Influent) generation (KLD) (Average Effluent Generation for the period of 07.11.2021 to 29.03.2022)		
	a. Process cooling tower /spray pond over flow (for double sulphitation) (SRS Outlet)	Spray pond over flow= 180.46 KLD	
	b. Mills, boiling house, D.M./ R.O. Plant boilers etc.	285.36 KLD	

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	c. Soda/Acid boiling water (Hazardous)	
	h. Common / total influent generation.	465.83 KLD
9.	Waste water (Effluent) discharge, KLD	454.45 KLD (Annexure-
10.	Specific effluent discharge, L/t of cane	100.04 L/t of cane
11.	Treated effluent used from lagoon for irrigation, KLD	Could not be measured as separate flow meter not installed
12.	Spray pond /PCT overflow	Flow meter installed (Yes/No) Flow meter reading during visit
	a. Flow meter Installation	Yes Flow-44.07 m ³ /hr Totalizer-83838.9 m ³
	b. Provision of separate spray pond overflow treatment	No provision of separate spray pond overflow treatment system
13.	Details of tube cleaning method adopted (chemical/hydrojet/ any other appropriate method if any), provide details	Chemical method
14.	Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.	Yes (02 nos) Capacity of tank-I= 444.4 m ³ Capacity of tank-II= 201.5 m ³
15.	Condensate polishing system adopted by the factory (for boilers >45 kg/cm ² steam pressure)	Not Applicable (low pressure boiler)
16.	Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section, give details	Yes
17.	Mixing arrangement in equalization tank	No
18.	Type of aeration in aeration tank Diffused/ surface/ any other	Yes, Diffused aeration
19.	Tertiary treatment (Yes/No), give Details	Yes Sugar effluent from Secondary clarifier filtered through Sand Filter and Activated Carbon Filter followed by Chlorination
20.	Schematic diagram of ETP	Screen→ Oil & Grease trap→ Equalization tank→ Primary clarifier→ Anaerobic tank→ Aeration tank→ Secondary clarifier→ Chlorination pit→ Sand filter→ Activated Carbon Filter→ Lagoon (Annexure- V)
21.	Rain water harvesting system adopted	Not adopted
22.	Treatment capacity of ETP (KLD)	1000 KLD as per Report on Water Balance & ETP Performance

		Assessment prepared by Vasantdada Sugar Institute, Pune. However, it was 450 KLD as per Consent.	
	Unit with sizes/capacity	Retention Time/Contact Time (Mentioned in CPCB charter)	As per Industry
	1. Bar screen Chamber, 1.55x1.55x2m=4.8 m ³	30 minutes	14.54 minutes
	2. Oil & grease tank, 2.2x3.4x2.0=23.10 m ³	45 minutes	1.15 hrs
	3. Equalization tank with aeration, 6.60x6.10x2.8=113 m ³	6 hrs	5.60 hrs
	4. Primary Clarifier, 6m dia. x 5m ht=141.39 m ³	5-6 hrs	7 hrs
	5. Anaerobic Tank 12.7x11.6x6.10m=898.65 m ³	-	44.9 hrs
	6. Aeration tank- 20x10x4.7= 940 m ³	24-28 hrs	47 hrs
	7. Secondary Clarifier-7.0m dia. x 4.5m ht =160 m ³	7-8 hrs	18 hrs
	8. Sand/multi grade filter, 2 m dia. x 2.25 m ht-1=7.0m ³ 1.5m dia x 1.5m ht-2=2.65 m ³	20-25 minutes	29 minutes
	9. Activated carbon filter, 2m dia. x 2.5 m ht- 1=7.0 m ³ 1.5m dia x 1.5m ht-2=2.65 m ³	20-25 minutes	29 minutes
	10. Sludge drying bed,	0.03 m ³ per ton of cane	0.03 m ³ per ton of cane
23	Any further treatment after ETP	No	
24	Brief processing details (flow chart)	Attached as Annexure VII	
30	Number of Piezometric wells available in the unit premises: 01 nos. (Lat: 28.827067, Long: 77.569996, Level Reading- 12.23 meter)		
33.	Storage of treated Effluent		
	a. No. & size of lagoons	No. of Lagoon=01 Size=3840 m ³	
	b. Retention time	8.5 days holding capacity	
	c. Lagoon type- permeable/impermeable	Impermeable	
34.	Sludge Handling Process (Yes/No), gives details.		
	a. Sludge Digestion Method	No	
	b. Sludge Drying Process	Drying beds (02 nos. with capacity of 136.64 m ³)	
	c. Final Disposal of Sludge	Provided to local Farmers	
	d. Whether mechanical sludge handling system installed (yes/ No)	No	

35.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Yes, , Oil & Grease collected in plastic drums which was mixed with bagasse, used as fuel for the boiler
36.	Manpower employed for ETP operation & maintenance.	Environment Manager- 01 Lab Chemist- 02 Operator- 02 Helper- 03
37.	Details of irrigation system & treated effluent used quantity	
	1. Own land area for irrigation	Not available, only Horticulture/Gardening is in practice
	2. Farmer land area and their agreement	Not Applicable
	3. Flow meter to measure amount of water used for irrigation.	Could not be measured as no separate flow meter installed at lagoon.
38.	Cleaning mechanism at Mills and factory floor	Manually
39.	Color coding of pipelines for water distribution network	Yes
40.	Mode of disposal (route to reach Ganga)	Treated effluent is being reused in mill process and used for horticulture, spray in dust suppression in sugar mill area.
41.	Details of Air Pollution Control System	
	Emission control system or Air Pollution Control Device (APCD) installed	Yes
	Name of installed Emission control system/APCD	Wet scrubber
	Stack height	Stack-1= 30 meter, Stack-2= 40 meter
	Stack monitored	Yes
	SPM level mg/Nm ³	Stack No.-01: 87.28 mg/Nm ³ Stack No.-02: 133.15 mg/Nm ³
	On-line emission (stack) monitoring system installed	Yes
42.	Ash Details:	
	Quantity of ash generated, MT/day	Wet ash, 102.42 Ton/day (as per data provided by the unit from 12.11.2021 to 29.03.2022)
	Method of disposal of Ash	Provided to local contractors through trolley

2.3 OBSERVATIONS

1. The unit was established in 1933 and engaged in production of sugar by Double Sulphitation process with consented capacity of 5000 TCD using sugarcane. At the time of inspection, unit was found operational.
2. The unit has two power turbines (3 MW each) to meet the requirement of energy for operating sugar unit only. No surplus power produced & exported.
3. The unit has started its crushing season 2021-22 on 7th November, 2021 and as per Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing from 07.11.2021 up to 29.03.2022 was found to be **4542.80 TCD**.
4. Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (as amended), with validity up to **31.12.2023**. The unit is also having valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to **26.04.2025**.
5. As per ETP Performance Assessment Report prepared by Vasantdada Sugar Institute, Pune, the treatment capacity of ETP is 1000 KLD (**Annexure-XIV**). As per consent issued by UPPCB, the unit has permission to discharge 450 KLD of treated effluent.
6. The ETP comprises of Screen→ Oil & Grease trap→ Equalization tank→ Primary clarifier→ Anaerobic tank→ Aeration tank→ Secondary clarifier→ Chlorination pit→ Sand filter→ Activated Carbon Filter→ Lagoon.
7. As informed by the unit representative, for crushing season 2021-22, ETP was started on 27.09.2021 for stabilization purpose in compliance to notified standards in MoEF&CC Notification G.S.R. 35(E) dated 14th January, 2016.
8. The unit has installed flow-meters at the inlet and outlet channel of ETP.
9. Joint team has observed that flow meters were not installed to measure various water consumptions and water recycling locations as mill bearing cooling water, mill roller bearing cooling, cooling tower make-up water intake, air compressor cooling water, vacuum pump cooling water, sulphur burner cooling water, B and C massecuite cooling, final molasses cooling, hot water consumption at rotary vacuum, milk of lime preparation, hot water consumption at a centrifugal machine and cooling tower blow down.
10. The unit has not provided separate treatment facility to treat effluent from spray pond overflow, however anaerobic treatment was installed after primary clarifier in ETP section to cope up with the sulphate content as per recommendation of VSI, Pune.
11. The unit has two underground reservoirs (UGRs) for hot water and cold water recirculation having capacities 76.93 m³ and 740 m³.
12. The unit has impermeable lagoon having capacity of 3840 m³ to store treated effluent only for 8.5 days as per data provided by the unit. Treated effluent was recycled to process in sugar mill and partially was stored in lagoon, which was used to pump for road spray, dust suppression and horticulture purpose. However, flow meter was not installed at the utilization point, hence, treated effluent used for horticulture purpose could not be verified.

13. The unit has setup environmental laboratory for analysis of daily parameters (pH, BOD, COD, TSS). The unit has also established Environmental Management Cell (EMC) to effectively monitor the environmental compliance (**Annexure-XIII**).
14. The unit has provided separate energy meter for ETP operation.
15. The unit has generated average 188.2 ton of press mud every day (4% of cane crushed), which is provided to local farmers as organic manure. The logbook for the same is being maintained.
16. Boiler ash was provided to local contractors and unit has maintained ash generation record, which was average 1024.22 Quintal per day or 102.42 Ton per day as per ash generation data provided by the unit from 12.11.2021 to 29.03.2022 (**Annexure-IX**), however the data for boiler ash disposal was not maintained by the unit.
17. As per log book of ETP sludge, about 300 quintals of sludge was generated during 19.12.2021 to 12.03.2022 and same was provided to farmers to use as a manure.
18. Joint team observed that the unit has 04 nos. of low pressure boilers with following details:

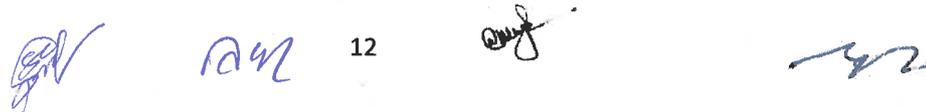
Table-01. Details of low pressure boilers

S. No.	Air Pollution Source	Capacity	Pressure	Type of fuel	Stack No.	Stack Height
1.	Boiler-III & IV	35 TPH	21 kg/cm ²	Bagasse	Stack No.-1	Combined 30 meter stack height from ground level with venture scrubber
2.	Boiler-I	35 TPH	21 kg/cm ²	Bagasse	Stack No.-2	Combined 40 meter stack height from ground level with venture scrubber
3.	Boiler-II	25 TPH	22 kg/cm ²	Bagasse		

19. Unit has provided wet scrubbing system as Air Pollution Control Devices (APCD) with both of the stacks attached to boiler, having stack height 40 meters and 30 meters from ground level.
20. During visit wet scrubber were found operational. On-line Emission Monitoring System was found installed in stacks and connected to CPCB/SPCB server.
21. During joint inspection stack monitoring was carried out by Regional Office, Ghaziabad Uttar Pradesh Pollution Control Board. Monitoring result of stack is as below:

Table- 02 Analysis result of stack emission for Suspended Particulate Matter (SPM)

S. No.	Stack No.	Stack Height	Attached Boiler with Capacity	Parameter (mg/Nm ³)	Result	MOEF&CC Notification G.S.R. (E) dated 14th January, 2016
1.	Stack No.-01	30 meter	35.0 TPHX02 nos.	Particulate Matter (SPM)	87.28	150.0
2.	Stack No.-02	40 meter	25.0TPH and 35.0 TPH		133.15	



22. Monitoring result of stack no. 01 & 02 for Particulate Matter shows value of 87.28 mg/Nm³ and 133.15 mg/Nm³ respectively against norms of 150.0 mg/Nm³, which is complying as per the notified standard mentioned in MoEF&CC Notification G.S.R. (E) dated 14th January, 2016.
23. During visit, the team did experience the presence of bagasse particles in the ambient air due to wind.
24. Joint team has collected samples from inlet, outlet & various units of Effluent Treatment Plant (ETP) and treated effluent storage lagoon. The analysis result is placed in Table-03 below.

Table-3. Analysis results of sample collected from various locations of ETP and lagoon

Sample location	Color (Hazen)	Effluent flow rate (m ³ /hr.)	Sulphur/ Sulphate (mg/L)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G (mg/L)	MLSS/MLVSS (mg/L)
Effluent from Mill house before ETP inlet	163	-	1001	4.8	6416	4102	663	6008	08	-
Spray Pond Overflow	165	-	1028	6.9	1701	612	1322	5840	-	-
Equalization Tank	125	-	843	10.1	4944	3044	775	6896	-	-
Primary Clarifier	52	-	969	6.7	2520	1329	1140	5720	-	-
Aeration Tank	-	-	-	-	-	-	-	-	-	2331/1103
Secondary Clarifier	35	-	291	7.5	63	10	BDL	1280	-	-
ETP Outlet After Chlorination	10	23.1	228	7.7	28	05	BDL	736	BDL	-
Treated effluent storage lagoon	48	-	319	7.8	55	12	20	904	-	-
Standards for land disposal as per MoEF&CC Notification G.S.R. (E) dated 14th January, 2016.	-	-	-	5.5 to 8.5	-	100	100	2100	10	-

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25. Both streams of effluent from mill house and spray pond overflow meet in the ETP leads to Equalization Tank having characteristics as pH-10.1, COD-4944 mg/l, BOD-3044mg/l, TSS-775 mg/l, TDS-6896 mg/l, and Sulphate-843mg/l.
26. Analysis results of Secondary Clarifier showing reduction of ~95% in BOD, ~98% in COD, ~65% in Sulphate and ~81% in TDS just after the treatment through Equalization Tank, Primary Clarifier and Anaerobic Digester followed by Aeration Tank. MLSS of aeration tank was found to be 2331 mg/l against the desired value of 2500 mg/l to 3000 mg/l.
27. 81% reduction in TDS from Equalization Tank to secondary clarifier observed without TDS reduction unit in the ETP, which indicate possibility of dilution in clarifier with fresh water.
28. The analysis of sample collected from aeration tank for MLSS/MLVSS were measured as 2331 and 1103 respectively with MLVSS/MLSS ratio of 0.47 against the desired ratio of 0.70 to 0.80.
29. The analysis results of samples collected from ETP outlet w.r.t. pH-7.7 against 5.5 to 8.5, BOD-05 mg/l against 100 mg/l, TSS-BDL against 100 mg/l, Oil & Grease-BDL against 10 mg/l, which are complying as per the notified standard mentioned in MoEF&CC Notification G.S.R. (E) dated 14th January, 2016.
30. The analysis result of sample collected from final treated effluent storage lagoon shows pH- 7.8 (norms: 5.5 to 8.5), COD-55 mg/l (against 250 mg/l), BOD-12 mg/l (against 100 mg/l), TSS-20 mg/l (against 100 mg/l) and TDS-904 mg/l (against 2100 mg/l) which are complying with notified standards.
31. The unit has installed Online Continuous Effluent Monitoring System (OCEMS) (Fig-19 & Fig-20) to monitor treated effluent discharge. OCEMS reading were observed w.r.t. pH 7.84, COD-84.2 mg/l, TSS-10.4mg/l, BOD-14.1 mg/l during inspection which complying with the notified standards.
32. The unit has one piezometer well in the unit premises (Lat: 28.827067, Long: 77.569996, water level reading- 12.23 meter).
33. The unit has 02 bore-wells to meet the daily requirement of fresh water for sugar mill. Flow-meters were found installed at both the bore-wells. As per logbook records from 07.11.2021 to 29.03.2022 the average fresh water extraction/consumption from bore-well is 133.05 KLD, which is 29.29 L/T of cane crushed.
34. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is **100.04 liter per ton of cane** crushed against the specific effluent discharge norms of 200 liters per ton of cane crush.

Table-04. Month-wise details of quantity of fresh water withdrawal from bore-well I & II from 07.11.2021 to 29.03.2022

S. No.	Months	Bore-well No. I (KL)	Bore-well No. II (KL)
1	Nov-21	4336	2552
2	Dec-21	2745	22
3	Jan-22	2592	0
4	Feb-22	3000	0
5	Mar-22	3779	0
Total withdrawal=		16452 KL	2574 KL

Avg. withdrawal)=	115.05 KLD	18.00 KLD
Total average withdrawal=	133.05 KLD	

35. The unit does not have valid permission from CGWA/UPGWD for abstraction of ground water, however, the unit has applied for No Objection Certificate from UPGWD for ground water abstraction from two bore-wells (bore-well- I & II) on 26.11.2021 seeking permission to abstract total 560 m³/day of groundwater from each bore-well.
36. Joint team has collected ground water samples for physico-chemical analysis from bore-well-I located near sugarcane loading area and handpump located near bio-compost yard of distillery section. The analysis results of the ground water samples are placed in Table-5 below:

Table-5. Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.

Sampling Point	Ground water from Bore-well near sugarcane loading area industry	Ground water from Handpump near bio-compost yard	(Acceptable limit) Drinking water standards (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012	(Permissible limit in the absence of alternate source) Drinking water standards (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012
Depth	100 ft	80 ft	---	----
Color (Hazen)	BDL	BDL	5	15
pH	7.4	7.2	6.5-8.5	6.5-8.5
Conductivity (µs/cm)	1031	1379	---	----
TDS (mg/l)	646	814	500	2000
COD (mg/l)	03	04	---	----
Total Hardness (mg/l)	648	416	200	600
Total Alkalinity (mg/l)	469	420	200	600
SO ₄ (mg/l)	100	93	200	400
NO ₃ ^{-N} (mg/l)	6.4	4.0	45	NR*
Chloride (mg/l)	40	176	250	1000
Cd (mg/l)	BDL	BDL	0.003	-
Co (mg/l)	BDL	BDL	-	-
Cr (mg/l)	BDL	BDL	0.05	NR*
Cu (mg/l)	0.08	BDL	0.05	1.5
Fe (mg/l)	2.69	0.07	0.3	NR*

Mn (mg/l)	0.05	BDL	0.1	0.3
Ni(mg/l)	BDL	BDL	0.02	NR*
Zn (mg/l)	2.09	BDL	5	15
NR*=No Relaxation				

1. The analysis results of Groundwater samples collected from bore-well-I and handpump located near bio-compost yard of distillery section show COD-03 mg/l and 04 mg/l respectively, which indicates ground water contamination. The value of total hardness in bore-well-I was also on higher side (648 mg/l).
2. Joint team also collected samples at upstream and downstream locations from domestic drain flowing along the boundary wall of the unit for physic-chemical analysis. Analysis results of the sample are placed in Table-6 below.

Table-06. Analysis results of drain samples at upstream and downstream locations

Sampling location	Coordinates		Parameters (all values are in mg/L except Color in hazen unit & pH)						
	Latitude	Longitude	Color	pH	COD	BOD	TSS	TDS	SO ₄ ⁻
Drain at upstream location	28.825825	77.566109	13	6.8	66	22	56	636	118
Drain at downstream location	28.828330	77.568878	209	6.8	8168	1592	10719	844	108

3. The above analysis results of the drain samples collected from upstream and downstream locations depict the following:
 - The analysis result of sample collected from domestic drain flowing along the boundary wall of sugar unit at upstream location shows pH- 6.8, COD-66 mg/l, BOD-22 mg/l, TSS-56 mg/l and TDS-636 mg/l, which indicate the presence of domestic sewage characteristics.
 - Deteriorated condition of drain was observed at downstream location and analysis result of sample collected from downstream location shows high color-209 hazen unit, COD-8168 mg/l, BOD-1592 mg/l and TSS-10719 mg/l, which indicate the possibility of effluent mixing with sewage in drain however, no bypass of industrial effluent (sugar/distillery) was observed from the boundary wall into the drain during inspection.

3.0 DISTILLERY UNIT

3.1 OBSERVATIONS ON MOLASSES BASED DISTILLERY

1. The unit has a molasses based distillery unit of 30 KLD capacity. On the day of inspection, the distillery unit was found non-operational. As informed by the unit representative, the unit is non-operational since 06.05.2021 due to general maintenance. (Annexure-X)
2. For treatment of spentwash the unit has facility to achieve ZLD with following systems;

Bio-digester→MEE→Bio-composting

3. The unit has submitted a statement to U.P. Excise Department wherein the unit has informed Excise Department about the non- operation of the distillery plant from 06.05.2021. **(Annexure-XI)**
4. The unit representative informed that they are under the planning of switching the process from molasses based distillery to grain based distillery.
5. The unit is having Valid Air and Water Consent. The consent is valid for the period from 01.01.2022 to 31.12.2022. **(Annexure-XII)**
6. The unit has 5.7 acres (uncovered) of Bio-compost yard. No bio-composting activity was observed. The unit representative informed that bio-composting cycle was completed in Feb, 2022 and after that the unit has not carried out any bio-composting. The compost yard was found properly lined. No bio-compost was found stored in the compost yard. The unit has submitted the details of bio-compost sold for the month from 5.06.2021 to 1.03.2022
7. Total No. of Lagoons in Distillery unit; 02
 - Lagoon 1 = capacity 2900m³ for storage of Bio-methanated spent wash (BMSW).
 - Lagoon 2 = 200 KL for storage of Conc. Spent washDuring the inspection, the lagoon of 200 KL capacity was found empty and another lagoon of capacity 2900m³ was found ¼ filled with spent wash (approx.700 m³).
8. A tank of 50 KL capacity near the bio-digester unit was found filled with approx. 8-10 KL of spent wash. As informed by the unit representative, the unit will use this spent wash for culture development.
9. Sample was collected from this 50 KL tank. Analysis of the samples collected from the tank shows **pH-4.4, COD-127680 mg/l, BOD, 52871 mg/l, TSS-5038, TDS-102220, and Colour-36180 Hazen**. Analysis results indicates that the tank is filled with raw spent wash.

4.0 CONCLUSION

4.1 Sugar Unit

1. The unit was found operating within consented capacity.
2. The unit has valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 both valid up to 31.12.2023. The unit has Authorization valid up to 26.04.2025.
3. The unit has applied NOC to Ground Water Department, U.P. on 26.11.2021 for bore-well-I & II.
4. Based on DMRs the average daily cane crushing was found 4542.80 TCD which was under the consented capacity i.e. 5000 TCD.
5. The unit has Effluent Treatment Plant (ETP) with treatment capacity of 1000 KLD, however as per consent to operate unit has permission to discharge 450 KLD of treated effluent.
6. The unit has not installed flow meters at various hot and cold water recycling locations.
7. The unit has recycled treated effluent to process in sugar mill.
8. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is 100.04 liter per ton of cane crushed against the specific effluent discharge norms of 200 liters per ton of cane crush.

9. Byproducts i.e. boiler ash, dry sludge and press mud are provided to local contractors and local farmers.
10. The unit has environmental laboratory (**Fig-32**) for analysis of daily parameters (pH, BOD, COD, TSS). The unit has also established Environmental Management Cell (EMC) to effectively monitor the environmental compliance.
11. Stack emission for Particulate Matter (SPM) is complying against the prescribed emission standard as per MOEF&CC Notification G.S.R. (E) dated 14th January, 2016.
12. Presence of bagasse particles were experienced in ambient air due to wind.
13. The unit has installed Online Continuous Effluent & Emission Monitoring System (OCEMS), which is connected with CPCB/SPCB server.
14. 81% reduction in TDS from Equalization Tank to secondary clarifier observed without TDS reduction unit in the ETP, which indicate possibility of dilution in clarifier with fresh water.
15. MLSS of aeration tank was found to be 2331 mg/l against the desired value of 2500 mg/l to 3000 mg/l.
16. Analysis results of Groundwater samples collected from bore-well-I, located near sugarcane area and handpump located near biocompost yard in distillery section has shown COD contamination i.e. **03 mg/l and 04 mg/l** respectively. Groundwater sample collected from bore-well-I also shown **Total Hardness-648 mg/l** against 600 mg/l which is exceeding the permissible limit of Drinking Water Standards (BIS) IS 10500:2012.
17. Deteriorated condition of drain was observed at downstream location and analysis result of sample collected from downstream location shows high **Color-209 hazen unit, COD-8168 mg/l, BOD-1592 mg/l and TSS-10719 mg/l**, which indicate the possibility of effluent mixing with sewage in drain however, no bypass of industrial effluent (sugar/distillery) was observed from the boundary wall into the drain during inspection.

4.2 Distillery Unit

1. The distillery unit was found non-operational during the visit. Bio-compost yard was found clean and no cycle of bio-composting was observed.

5.0 RECOMMENDATIONS OF THE COMMITTEE

5.1 Sugar Unit

1. It is recommended that the unit shall install flow meters at various water recycling locations to measure water consumptions as specified in sugar charter.
2. The unit shall install flow meter at the outlet of treated water storage lagoon to quantify the treated water consumption in horticulture and maintain record of the same.
3. The unit shall maintain the desired MLVSS/MLSS ratio of 0.70 to 0.80 in aeration tank.
4. The unit shall ensure proper operation & maintenance of ETP and also ensure proper stabilization of ETP.
5. The contamination in Ground Water has been observed, hence it is recommended that Uttar Pradesh Ground Water Department may be asked to look into the matter, and arrangement for deep bore-well for drinking water shall be made.

6. The unit shall ensure consistent compliance of the notified standards in MoEF&CC Notification G.S.R. 35(E) dated 14th January, 2016.
7. The unit shall ensure the absolute treatment of sugar effluent and its reuse in process without any failure and also ensure that no untreated/partially treated effluent shall be discharged outside the premises.
8. Unit must ensure the proper storage of bagasse to avoid ambient air pollution due to floating bagasse particles.

5.2 Distillery Unit

1. The unit shall concentrate all its raw spent wash stored in tank of 50 KL and Bio-methanated spent wash (BMSW) stored in lagoon of capacity 2900m³ through MEE to achieve 30% solid concentration and the concentrated spent wash shall be used for bio-composting
2. Since the unit is under the process of switching its molasses based distillery to grain based distillery now therefore, the unit shall dismantle/level/fill the lagoon of capacity 2900m³ after utilization of accumulated spent wash in bio-composting.
3. The unit shall commence its grain based distillery only after obtaining valid consent from UPPCB.



6.0 PHOTOGRAPHS-

6.1 Sugar Unit:



Fig.01 Modi Sugar Mill



Fig.02 Sugarcane loading area



Fig.03 Furnace for O&G mixed bagasse incineration



Fig.04 Stack No.- I



Fig.05 Boiler ash collection site

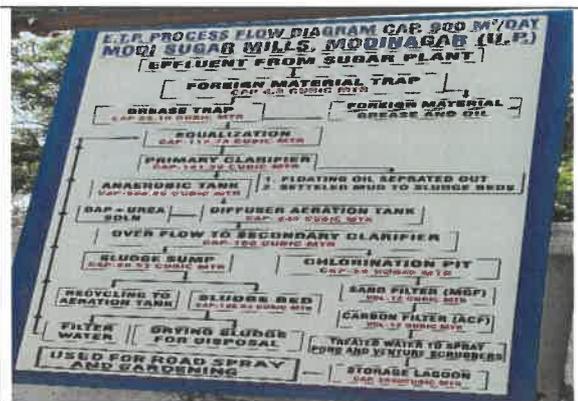


Fig.06 Display of flow diagramme at ETP site



Fig.07 Coarse screen



Fig.08 Oil & Grease trap



Fig.09 Equalization tank facilitated with lime addition



Fig.10 Primary clarifier



Fig.11 Anaerobic tank



Fig.12 Aeration tank

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Fig.13. Secondary clarifier



Fig.14 Hazardous waste storage room



Fig.15 Urea, DPH dosing tank



Fig.16 Sand filter and activated carbon filter



Fig.17 Chlorine contact pit



Fig.18 Final outlet for treated effluent with OCEMS sensor

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Fig.19 Online monitoring system



Fig.20 OCEMS display panel



Fig.21 Sludge drying bed



Fig.22 Equipment in environmental laboratory



Fig.23 Separate energy meter for ETP



Fig.24 Piezometer

SW

AM

any

SP



Fig.25 Spray pond overflow



Fig.26 Excess condensate to cooling tower flow meter



Fig.27 Flow meter display for bore-well-I located near sugarcane yard (Coordinate: Lat-28.829866, Long-77.570000)

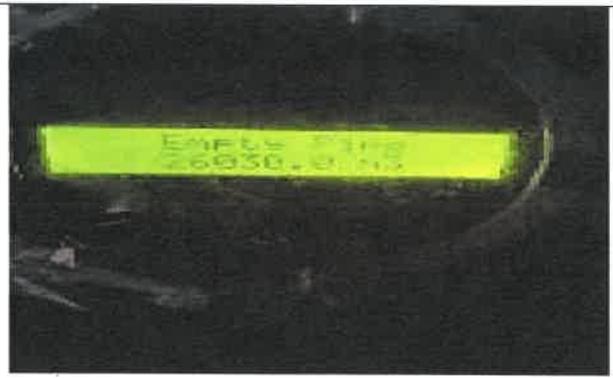


Fig.28 Flow meter display for bore-well-II (Coordinate: Lat-28.829866, Long-77.570000)



Fig.29 Imbibition water flow meter



Fig.30 Flow meter reading at ETP outlet

SM

RM

RM

RM



Fig.31 Flow meter at hot water pan



Fig.32 Environmental laboratory

6.2 Distillery Unit

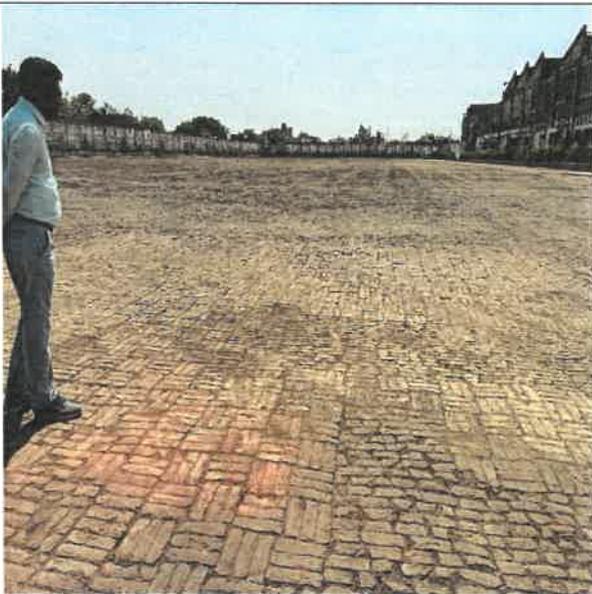


Fig.33 Bio-compost area



Fig.34 Distillery Lagoon of capacity 2900m³

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7.0 INSPECTION TEAM

Name of the inspecting officers	Designation	Signature
Dr. R. K. Singh	Scientist-D , Central Pollution Control Board, Delhi	
Shri Saurabh Singh	Naib Tehsildar , Tehsil-Modinagar, Dist.- Ghaziabad	
Shri B. K. Singh	Assistant Environment Engineer , Regional Office, Ghaziabad, Uttar Pradesh Pollution Control Board	
Shri Subhash Chandra	Scientific Assistant , Regional Office, Ghaziabad, Uttar Pradesh Pollution Control Board	



ANM...

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
137967/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 10/12/2021

To ,

Shri DS REDDY
M/s MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD
MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD, MODINAGAR,
GHAZIABAD,GHAZIABAD,201204
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD

Reference Application No. 13589339

Dated : 10/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
ROY by VIVEK ROY
Date: 2021.12.20
18:44:21 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-1.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Digitally signed
ROY by VIVEK ROY
Date: 2021.12.20
18:44:21 +05'30'

CEO
C-1.

U.P. Pollution Control Board

Dated : 10/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing cane crushing 5000 TCD producing Sugar crystal- 450 MT/day and by product Molasses -225 MT/day, Bagasse-1500 MT/day and Pressmud-180 MT/day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	35 TPH and 25 TPH Boiler	Bagasse	2	Particulate Matter	Combined 40 mt. stack height from the G.L with venturi scrubber
2	2X 35 TPH Boiler	Bagasse	1	Particulate Matter	Combined 40 mt. stack height from the G.L with venturi scrubber

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	2	Particulate Matter	As per EP Act 1986
2	1	Particulate Matter	As per EP Act 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
- 2- The unit shall submit the point wise compliance report of the previous CTO issued by the Board within a month failing which consent would be deemed void.
- 3- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
- 4- The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
- 5- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 6- In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
- 7- The unit shall obtain No Objection Certificate (NOC) from the CGWA or the competent authority for abstraction of groundwater within six months failing which this CTO shall stand automatically revoked.
- 8- Unit shall deposit the Environmental Compensation of Rs. 2,00,000/- (Rs. Two Lakh only) in Board account within one month, which is imposed through Board letter No. H 63121/C-1/G-91/Show Cause Notice/2021 dated 06.07.2021
- 9- The unit shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked

Issued with the permission of competent authority .

VIVE Digitally signed by
K VIVE ROY
Date: 2021.12.20
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+05'30'

For and on behalf of U.P. Pollution Control Board .

**CEO
C-1.**



Annexure - II

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppecb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138061/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 20/12/2021

To ,

Shri DS REDDY
M/s MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD
MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD, MODINAGAR,
GHAZIABAD,GHAZIABAD,201204
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD

Reference Application No :13604475

Dated :20/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
2021.12.20
18:43:04 +05:30

For and on behalf of U.P. Pollution Control Board

**CEO
C-1.**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Digitally signed by
VIVEK ROY
Date:
2021.12.20
18:43:20
+05:30

**CEO
C-1.**

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.MODI SUGAR MILLS A UNIT OF MODI INDUSTRIES LTD
vide**

Consent Order No. 13604475/ Water

Dated : 20/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 5000 TCD producing Sugar crystal- 450 MT/day and by product Molasses -225 MT/day, Bagasse-1500 MT/day and Pressmud-180 MT/day .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	40 KLD	Septic Tank
2	Industrial	450 KLD (Entire treated water will be used in venture scrubber, spray pond, cooling and for irrigation purposes)	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	As per EP Act 1986
2	COD	As per EP Act 1986
3	Oil & Grease	As per EP Act 1986
4	Total Suspended Solids	As per EP Act 1986
5	Quantity of Discharge	40 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	450 KLD (Entire treated water will be used in venture scrubber, spray pond, cooling and for irrigation purposes)

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
------	--------------	--

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant and the E.T.P. unit operation line up Strengthening is to be maintained.
3. The total treated industrial effluent (450 KLD) will be used in venturi scrubber, spray pond, cooling and for irrigation purposes and no industrial effluent will be discharge in to any surface body source.
4. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
5. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
6. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
7. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
8. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
9. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
11. This consent is valid only for products and quantity mentioned above. The Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
13. The unit shall obtain No Objection Certificate (NOC) from the CGWA or the competent authority for abstraction of groundwater within six months failing which this CTO shall stand automatically revoked.
14. Unit shall deposit the Environmental Compensation of Rs. 2,00,000/- (Rs. Two Lakh only) in Board account within one month, which is imposed through Board letter No. H 63121/C-1/G-91/Show Cause Notice/2021 dated 06.07.2021
15. The unit shall submit the copy of Certificate of Registration in compliance of the section no. 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act No-13 of 2019) for existing users of ground water in notified areas within six months failing which this CTO shall stand automatically revoked.

Issued with the permission of competent authority .

Digitally
Signed by
VIVEK
ROY
Date:
2021.12.28
18:43:20
+05'30'

For and on behalf of U.P. Pollution Control Board .

CEO
C-1.



UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10978/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2019 Dated:
27/04/2020

To,

M/s MODI SUGAR MILLS UNIT OF MODI INDUSTRIES LTD
Modinagar, GHAZIABAD,
Tehsil : Bhojpur
District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10978 and 27/04/2020 .
2. Reference of application (No. and date) 7100366 and 18/12/2019 .
3. Mr SURENDRA KUMAR SHARMA of M/s MODI SUGAR MILLS UNIT OF MODI INDUSTRIES LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 21.2 Spent solvent	Through TSDF	800 KL/Annum

1. The authorization shall be valid for a period of 26/04/2025 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok
Kumar Tiwari

Digitally signed by
Ashok Kumar Tiwari
Date: 2020.05.03
23:32:51 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

CEO/EE, I/C Circle

Ashok
Kumar
Tiwari

Digitally signed by
Ashok Kumar
Tiwari
Date: 2020.05.03
23:33:26 +05'30'

**Transaction Details :**

Payment Reference No./ Order No. : **UP01521112614113430**

Status : **success**

Payment From : **VISA MASTER CREDIT CARD**

Payment Mode : **Card**

Transaction Amount : **5000.00**

Transaction ID : **1632773880**

Transaction Date and Time : **2021-11-26 14:12:07**

Entrepreneur ID : **UPSWP211450285**

Unit ID : **UPSWP21145028505**

Proceed to Next Action



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GZBD1121RIN0243
Application Date आवेदन तिथि		26/11/2021	
Name of the Applicant आवेदक का नाम	DS REDDY		
Mobile No. मोबाइल नंबर	7300942144	Email ID. ईमेल आईडी	dlsreddy2007@gmail.com
Date of Birth जन्मतिथि	01/04/1975	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	2407-9818-3223	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	MODI SUGAR, MODINAGAR, GHAZIABAD	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201204
Designation पद	Additional General Manager	Company Name कंपनी का नाम	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)
Company Address कंपनी का पता	MODINAGAR GHAZIABAD UTTAR PRADESH	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कुप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	BHOJPUR

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Municipal Corporation नगर पालिका/नगर निगम	Yes
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		

Particulars of The Existing Well विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/01/1980	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	70		
Housing Pipe If Any यदि कोई है		No	

Strainer Details स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	5
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	70.00	76.00	6.00	250.00
2	76.00	82.00	6.00	250.00
3	82.00	88.00	6.00	250.00
4	88.00	94.00	6.00	250.00
5	94.00	100.00	6.00	250.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	100.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	22.00		

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	70.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	30.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	33.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	15/01/1980

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	2000.00	Annual Days वार्षिक उपयोग (दिनों में)	250
Daily Running Hours दैनिक उपयोग (घंटे में)	8.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)	Industrial waste water is being treated through ETP and recycled in the landscaping and floor washing.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	33.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)		456208.00	
Maximum Allowable Annual Extraction of Ground Water:			140000
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।			Download
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3052	Issue Date निर्गमन तिथि	03/01/2018
Expiry Date अंतिम तिथि	02/01/2020	Upload Certificate प्रमाणपत्र अपलोड करें	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			

Date of Expiry of N.O.C	02/01/2020	Date of filling application for renewal	02/01/2020
Any clarification Report	Download	Reason For Pendency	Download
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day	Download	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day	Download
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories	Download	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Download
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.	Download		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For industrial purpose.	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	Download
Against Case	No		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled. .
 मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (I) For Industrial User;
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (II) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Transaction Details :

Payment Reference No./ Order No. : **UP01521112614085448**

Status : **success**

Payment From : **VISA MASTER CREDIT CARD**

Payment Mode : **Card**

Transaction Amount : **5000.00**

Transaction ID : **1632772057**

Transaction Date and Time : **2021-11-26 14:10:13**

Entrepreneur ID : **UPSWP211450285**

Unit ID : **UPSWP21145028504**

Proceed to Next Action



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआइएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GZBD1121RIN0242
Application Date आवेदन तिथि		26/11/2021	
Name of the Applicant आवेदक का नाम	DS REDDY		
Mobile No. मोबाइल नंबर	7300942144	Email ID. ईमेल आईडी	disreddy2007@gmail.com
Date of Birth जन्मतिथि	01/04/1975	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	2407-9818-3223	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	MODI SUGAR, MODINAGAR, GHAZIABAD	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201204
Designation पद	Additional General Manager	Company Name कंपनी का नाम	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)
Company Address कंपनी का पता	MODINAGAR GHAZIABAD UTTAR PRADESH	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	BHOJPUR

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Yes
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download		

Particulars of The Existing Well विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/01/1980	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	70		
Housing Pipe If Any यदि कोई है	No		

Strainer Details स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Iron	Number of Strainer(s) स्ट्रेनर की संख्या	5
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	70.00	76.00	6.00	250.00
2	76.00	82.00	6.00	250.00
3	82.00	88.00	6.00	250.00
4	88.00	94.00	6.00	250.00
5	94.00	100.00	6.00	250.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	100.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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Ground Water Level (In meter) भूजल स्तर (मीटर में)	22.00
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Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	70.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	30.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	40.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	15/01/1980

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	2000.00	Annual Days वार्षिक उपयोग (दिनों में)	250
Daily Running Hours दैनिक उपयोग (घंटे में)	8.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Industrial waste water is being treated through ETP and recycled in the landscaping and floor washing.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	40.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)			459900.00
Maximum Allowable Annual Extraction of Ground Water:			140000
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।			Download
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3052	Issue Date निर्गमन तिथि	29/01/2018
Expiry Date अंतिम तिथि	02/01/2020	Upload Certificate प्रमाणपत्र अपलोड करें	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			

Date of Expiry of N.O.C	02/01/2020	Date of filling application for renewal	02/01/2020
Any clarification Report	Download	Reason For Pendency	Download
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m ³ /day	Download	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m ³ /day	Download
Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories	Download	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Download
Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m ³ /day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.	Download		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industry Purpose	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	Download
Against Case	No		

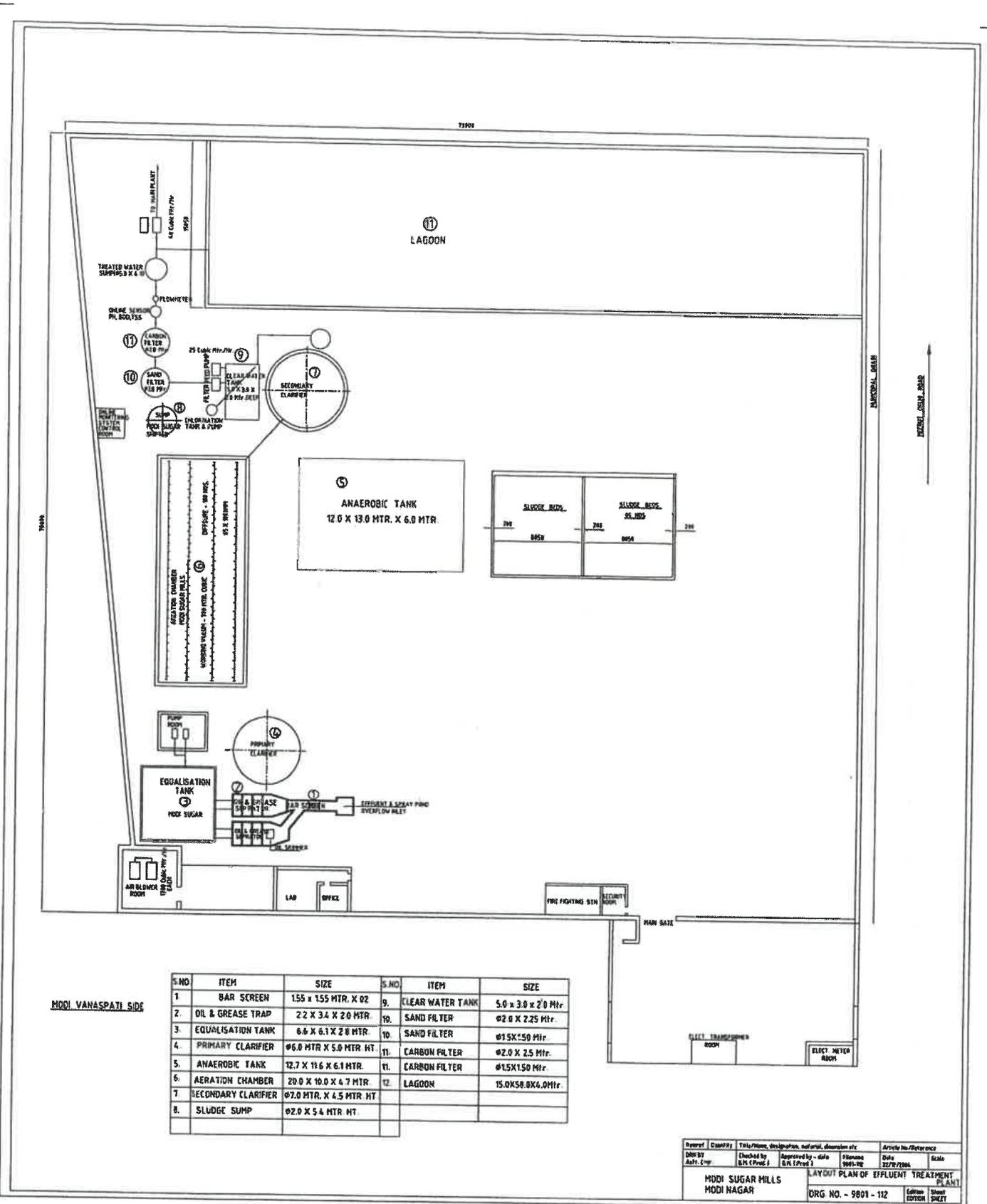
Declaration by the Applicant
अविदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
 मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (I) For Industrial User;
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (II) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



MODI VANASPATHI SIDE

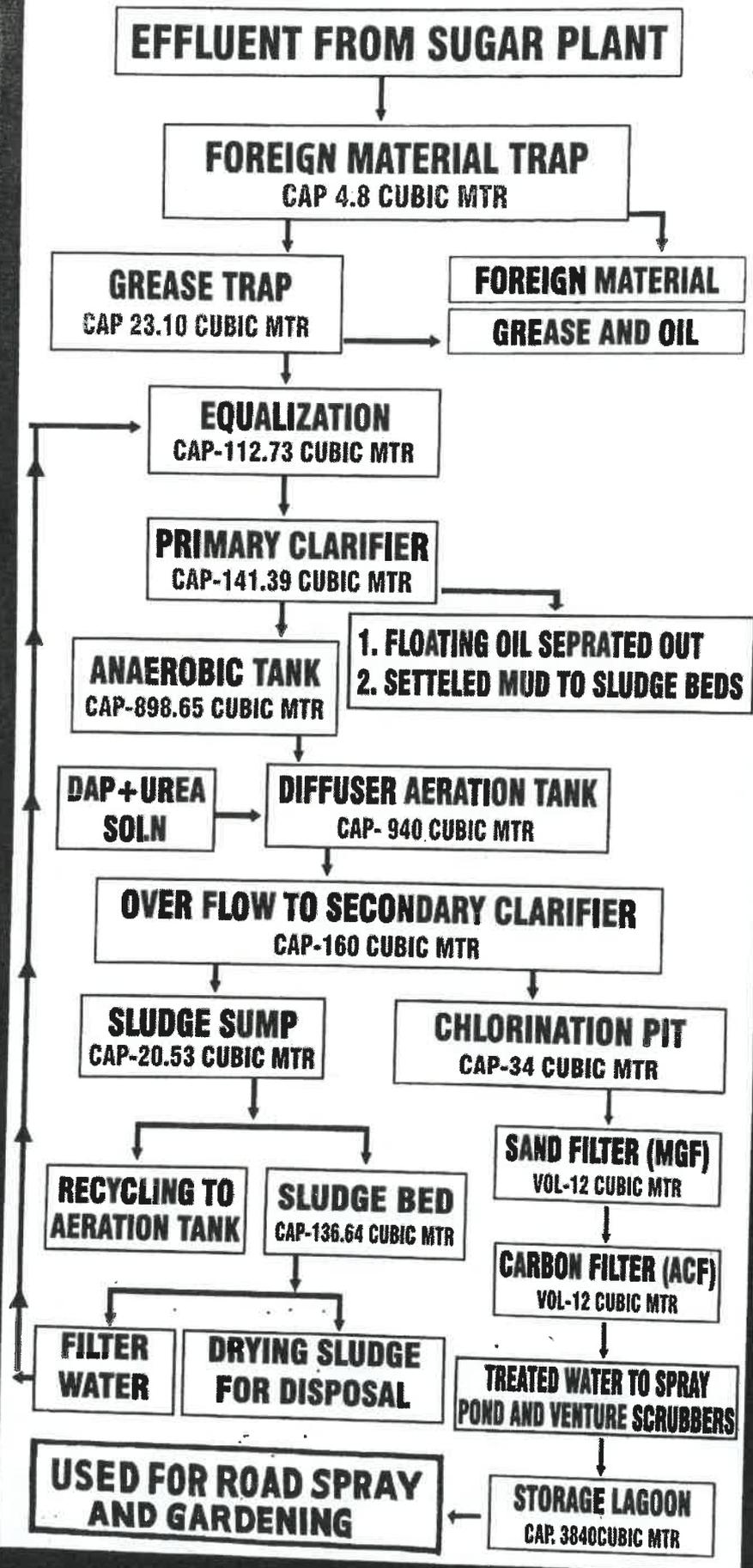
S.NO	ITEM	SIZE	S.NO	ITEM	SIZE
1	BAR SCREEN	155 x 155 MTR. X 02	9.	CLEAR WATER TANK	5.0 x 3.0 x 2.0 Mtr
2.	Oil & GREASE TRAP	2.2 x 3.4 x 2.0 MTR	10.	SAND FILTER	ø2.0 x 2.25 Mtr.
3	EQUALISATION TANK	6.6 x 6.1 x 2.8 MTR	10.	SAND FILTER	ø1.5x1.50 Mtr.
4.	PRIMARY CLARIFIER	ø6.8 MTR X 5.0 MTR HT	11.	CARBON FILTER	ø2.0 X 2.5 Mtr.
5.	ANAEROBIC TANK	12.7 X 11.6 X 6.1 MTR.	11.	CARBON FILTER	ø1.5X1.50 Mtr.
6.	AERATION CHAMBER	29.0 X 10.0 X 4.7 MTR	12.	LAGOON	15.0X58.0X4.0Mtr.
7	SECONDARY CLARIFIER	ø7.0 MTR. X 4.5 MTR HT			
8.	SLUDGE SUMP	ø2.0 X 5.4 MTR HT			

Drawn	Checked	Yr./Month, designation, signature etc	Scale
DATE	DATE	DATE	DATE
ADD. EMP	B.M (Prac.)	B.N (Prac.)	1000:100

MODI SUGAR MILLS
 MODI NAGAR
 LAYOUT PLAN OF EFFLUENT TREATMENT PLANT
 DRG NO. - 9801 - 112
 SHEET NO. 1
 SHEET

Annexure V

E.T.P. PROCESS FLOW DIAGRAM CAP. 900 M³/DAY MODI SUGAR MILLS, MODINAGAR (U.P.)



Sayer

MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL TUBEWELL NO.1

DATE NOV-2021

Amuzamok - Y1

MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL TUBEWELL NO.2

DATE NOV-2021

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(O)	SIGNATURE GM(E)
1.11.21	457770	457870	100				
2.11.21	457870	458050	180				
3.11.21	458050	458210	160				
4.11.21	458210	458375	165				
5.11.21	458375	458525	150				
6.11.21	458525	458680	155				
7.11.21	458680	458832	152				
8.11.21	458832	458989	157				
9.11.21	458989	459149	160				
10.11.21	459149	459294	145				
11.11.21	459294	459448	154				
12.11.21	459448	459608	240				
13.11.21	459608	459826	138				
14.11.21	459826	459996	170				
15.11.21	459996	460286	290				
16.11.21	460286	460686	400				
17.11.21	460686	460995	309				
18.11.21	460995	461054	59				
19.11.21	461054	461244	190				
20.11.21	461244	461394	150				
21.11.21	461394	461493	99				
22.11.21	461493	461707	214				
23.11.21	461707	461821	114				
24.11.21	461821	461911	90				
25.11.21	461911	462109	198				
26.11.21	462109	462281	172				
27.11.21	462281	462499	218				
28.11.21	462499	462600	101				
29.11.21	462600	462921	321				
30.11.21	462921	463016	95				
31							
TOTAL COMPLETE MONTH							

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(O)	SIGNATURE DGM(E&I)
1.11.21	23076	23196	120				
2.11.21	23196	23196	00				
3.11.21	23196	23196	00				
4.11.21	23196	23196	00				
5.11.21	23196	23266	70				
6.11.21	23266	23456	190				
7.11.21	23456	23706	250				
8.11.21	23706	23916	210				
9.11.21	23916	24106	190				
10.11.21	24106	24256	150				
11.11.21	24256	24376	120				
12.11.21	24376	24485	107				
13.11.21	24485	24680	197				
14.11.21	24680	24712	32				
15.11.21	24712	24876	164				
16.11.21	24876	25134	258				
17.11.21	25134	25434	300				
18.11.21	25434	25434	00				
19.11.21	25434	25484	50				
20.11.21	25484	25619	135				
21.11.21	25619	25702	83				
22.11.21	25702	25804	102				
23.11.21	25804	25804	00				
24.11.21	25804	25804	00				
25.11.21	25804	25804	00				
26.11.21	25804	25804	00				
27.11.21	25804	25804	100				
28.11.21	25904	25904	00				
29.11.21	25904	26008	104				
30.11.21	26008	26008	00				
31							
TOTAL COMPLETE MONTH							

MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL
TUBEWELL NO.1

DATE Dec-2022

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engrg.(I)	SIGNATURE GM(E)
1-12-21	463016	463156	140				
2-12-21	463156	463261	105				
3-12-21	463261	463263	02				
4-12-21	463263	463420	157				
5-12-21	463420	463468	48				
6-12-21	463468	463664	196				
7-12-21	463664	463815	151				
8-12-21	463815	463818	03				
9-12-21	463818	463823	05				
10-12-21	463823	463905	82				
11-12-21	463905	463972	67				
12-12-21	463972	464106	134				
13-12-21	464106	464107	01				
14-12-21	464107	464157	50				
15-12-21	464157	464238	81				
16-12-21	464238	464238	00				
17-12-21	464238	464394	156				
18-12-21	464394	464518	124				
19-12-21	464518	464580	62				
20-12-21	464580	464677	97				
21-12-21	464677	464776	99				
22-12-21	464776	464887	111				
23-12-21	464887	464976	89				
24-12-21	464976	465063	87				
25-12-21	465063	465231	168				
26-12-21	465231	465342	111				
27-12-21	465342	465346	04				
28-12-21	465346	465423	77				
29-12-21	465423	465510	87				
30-12-21	465510	465672	162				
31-12-21	465672	465761	89				
				TOTAL COMPLETE MONTH			

MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL
TUBEWELL NO.2

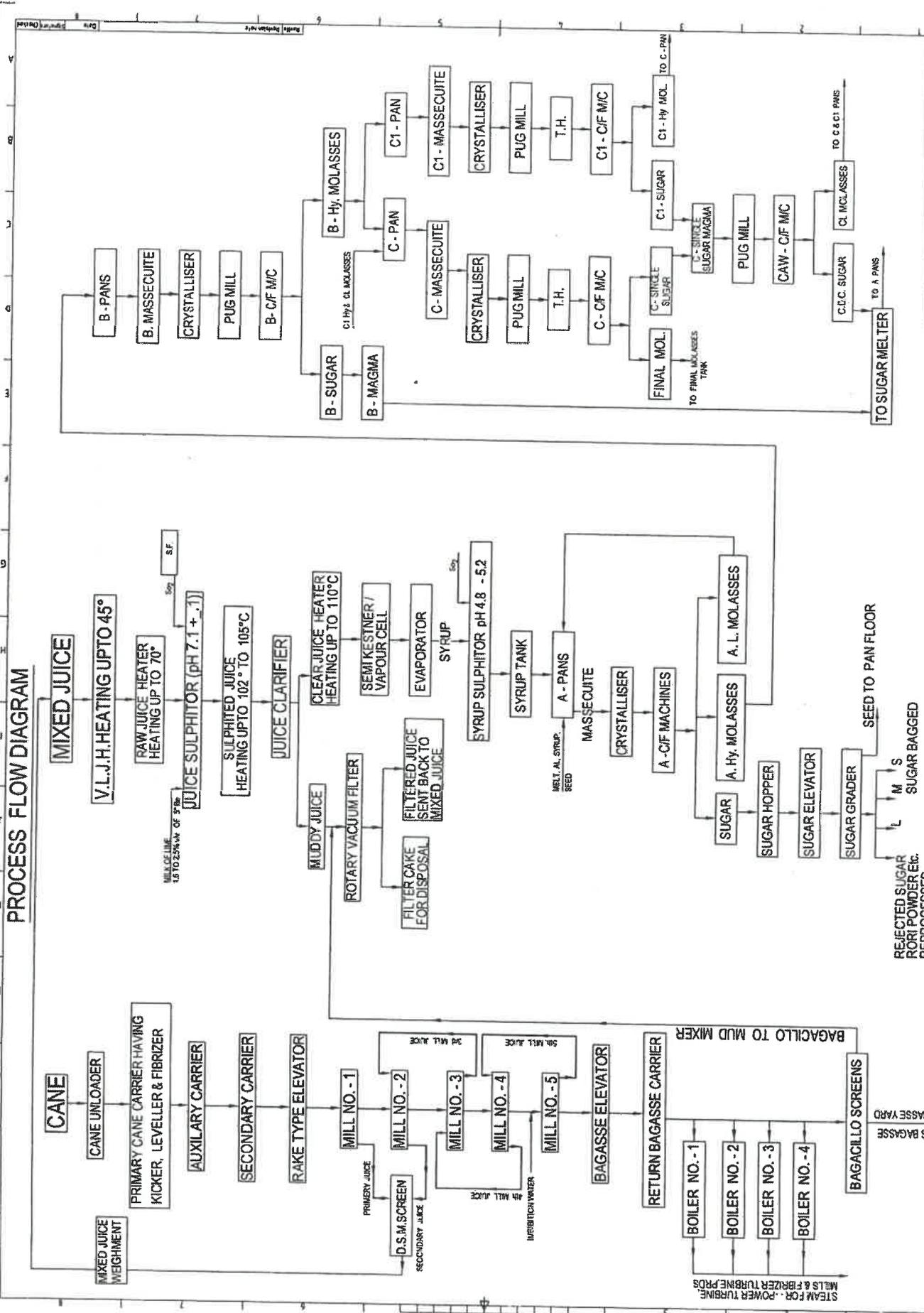
DATE Dec-2022

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engrg.(I)	SIGNATURE DGM(E&I)
1-12-21	26008	26008	00				
2-12-21	26008	26008	00				
3-12-21	26008	26008	00				
4-12-21	26008	26030	22				
5-12-21	26030	26030	00				
6-12-21	26030	26030	00				
7-12-21	26030	26030	00				
8-12-21	26030	26030	00				
9-12-21	26030	26030	00				
10-12-21	26030	26030	00				
11-12-21	26030	26030	00				
12-12-21	26030	26030	00				
13-12-21	26030	26030	00				
14-12-21	26030	26030	00				
15-12-21	26030	26030	00				
16-12-21	26030	26030	00				
17-12-21	26030	26030	00				
18-12-21	26030	26030	00				
19-12-21	26030	26030	00				
20-12-21	26030	26030	00				
21-12-21	26030	26030	00				
22-12-21	26030	26030	00				
23-12-21	26030	26030	00				
24-12-21	26030	26030	00				
25-12-21	26030	26030	00				
26-12-21	26030	26030	00				
27-12-21	26030	26030	00				
28-12-21	26030	26030	00				
29-12-21	26030	26030	00				
30-12-21	26030	26030	00				
31-12-21	26030	26030	00				
				TOTAL COMPLETE MONTH			

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODAY IN m ³	REMARKS	SIGNATURE Engr(I)	SIGNATURE DGM(E&S)
1.01.22	26030	26030	00				
2.01.22	26030	26030	00				
3.01.22	26030	26030	00				
4.01.22	26030	26030	00				
5.01.22	26030	26030	00				
6.01.22	26030	26030	00				
7.01.22	26030	26030	00				
8.01.22	26030	26030	00				
9.01.22	26030	26030	00				
10.01.22	26030	26030	00				
11.01.22	26030	26030	00				
12.01.22	26030	26030	00				
13.01.22	26030	26030	00				
14.01.22	26030	26030	00				
15.01.22	26030	26030	00				
16.01.22	26030	26030	00				
17.01.22	26030	26030	00				
18.01.22	26030	26030	00				
19.01.22	26030	26030	00				
20.01.22	26030	26030	00				
21.01.22	26030	26030	00				
22.01.22	26030	26030	00				
23.01.22	26030	26030	00				
24.01.22	26030	26030	00				
25.01.22	26030	26030	00				
26.01.22	26030	26030	00				
27.01.22	26030	26030	00				
28.01.22	26030	26030	00				
29.01.22	26030	26030	00				
30.01.22	26030	26030	00				
31.01.22	26030	26030	00				
TOTAL COMPLETE MONTH							

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODAY IN m ³	REMARKS	SIGNATURE Engr(I)	SIGNATURE GM(E)
1.01.22	465761	465841	80				
2.01.22	465841	465876	35				
3.01.22	465876	465901	25				
4.01.22	465901	465901	00				
5.01.22	465901	465901	00				
6.01.22	465901	466242	341				
7.01.22	466242	466270	28				
8.01.22	466270	466270	00				
9.01.22	466270	466270	00				
10.01.22	466270	466478	208				
11.01.22	466478	466594	116				
12.01.22	466594	466595	01				
13.01.22	466595	466596	01				
14.01.22	466596	466598	02				
15.01.22	466598	466598	00				
16.01.22	466598	466600	02				
17.01.22	466600	466602	02				
18.01.22	466602	466603	01				
19.01.22	466603	466605	02				
20.01.22	466605	466606	01				
21.01.22	466606	466607	01				
22.01.22	466607	466608	01				
23.01.22	466608	466608	00				
24.01.22	466608	467061	453				
25.01.22	467061	467454	393				
26.01.22	467454	467842	388				
27.01.22	467842	468112	270				
28.01.22	468112	468295	183				
29.01.22	468295	468298	03				
30.01.22	468298	468353	55				
31.01.22	468353	468353	00				
TOTAL COMPLETE MONTH							

Annexure - VII



PROCESS FLOW DIAGRAM

DESIGNED BY	Checked by	Submitted for approval	Approved by - Chief Executive	Date	Scale
DATE	DATE	DATE	DATE		
MORU SUGAR MILLS					
MODI NAGAR					
DRG. NO. - NSM/158/C					
PROCESS FLOW DIAGRAM					
Sheet					
Total					

REJECTED SUGAR RORI POWDER ETC. REPROCESSED

EXCESS BAGASSE TO BAGASSE YARD

STEAM FOR - POWER TURBINE MILLS & FIBRIZER TURBINE P.R.D.S

BAGACILLO TO MUD MIXER

SEED TO PAN FLOOR

SUGAR BAGGED

TO A PANS

TO C & C1 PANS

TO C - PAN

TO FINAL MOLASSES TANK

TO SUGAR MELTER

Modi Sugar Mills, Modinagar
ETP Inlet & Outlet Record

DATE	Inlet Generate M ³ /DAY	Outlet Generate M ³ /DAY
07/11/21	111	
08/11/21	96	
09/11/21	103	
10/11/21	142	
11/11/21	180	
12/11/21	300	
13/11/21	250	247
14/11/21	322	317
15/11/21	303	297
16/11/21	362	358
17/11/21	481	475
18/11/21	450	443
19/11/21	510	504
20/11/21	413	405
21/11/21	518	505
22/11/21	542	531
23/11/21	453	448
24/11/21	459	451
25/11/21	488	478
26/11/21	531	524
27/11/21	509	500
28/11/21	445	437
29/11/21	496	489
30/11/21	466	456
01/12/21	526	519
02/12/21	488	480
03/12/21	532	520
04/12/21	541	532
05/12/21	524	518
06/12/21	551	544
07/12/21	542	538
08/12/21	566	561
09/12/21	597	590
10/12/21	585	579
11/12/21	584	578
12/12/21	607	602
13/12/21	608	603
14/12/21	533	529

31/01/22	508	504
01/02/22	414	410
02/02/22	447	442
03/02/22	474	470
04/02/22	388	384
05/02/22	446	441
06/02/22	452	447
07/02/22	442	438
08/02/22	509	505
09/02/22	518	513
10/02/22	439	435
11/02/22	485	480
12/02/22	440	435
13/02/22	433	429
14/02/22	449	444
15/02/22	441	437
16/02/22	496	492
17/02/22	453	449
18/02/22	524	520
19/02/22	493	489
20/02/22	472	467
21/02/22	512	507
22/02/22	432	428
23/02/22	495	490
24/02/22	510	505
25/02/22	497	491
26/02/22	501	497
27/02/22	404	401
28/02/22	503	498
01/03/22	516	512
02/03/22	522	518
03/03/22	495	492
04/03/22	460	454
05/03/22	441	435
06/03/22	500	495
07/03/22	456	451
08/03/22	398	391
09/03/22	337	330
10/03/22	345	339
11/03/22	454	449
12/03/22	437	433
13/03/22	363	358
14/03/22	462	459
15/03/22	446	442
16/03/22	511	507
17/03/22	483	479
18/03/22	509	506

Answer - 1x

Modi Sugar Mills, Modinagar
Boiler Ash Record

Date	Net Weight
12/11/21	318.7
13/11/21	571.1
14/11/21	998.9
15/11/21	952.9
16/11/21	898
17/11/21	893.4
18/11/21	974.5
19/11/21	807.4
20/11/21	945.4
21/11/21	991.1
22/11/21	901.5
23/11/21	956.3
24/11/21	1023.5
25/11/21	1039.2
26/11/21	1066.9
27/11/21	901.8
28/11/21	964.9
29/11/21	995.5
30/11/21	765.3
01/12/21	934.8
02/12/21	929
03/12/21	1055.4
04/12/21	1010
05/12/21	917.2
06/12/21	898.6
07/12/21	928.7
08/12/21	834.6
09/12/21	1099.4
10/12/21	1187.8
11/12/21	1096
12/12/21	1115.3
13/12/21	1102.2
14/12/21	1258.8
15/12/21	1064.1
16/12/21	1254.5
17/12/21	1008.9
18/12/21	1134.2
19/12/21	927.3

Swindler

05/02/22	1061.7
06/02/22	1227.1
07/02/22	1322.9
08/02/22	1264
09/02/22	1025.9
10/02/22	772.5
11/02/22	1247.4
12/02/22	1151.6
13/02/22	1151.2
14/02/22	1057.4
15/02/22	1226.4
16/02/22	1230.3
17/02/22	1290.3
18/02/22	1184.4
19/02/22	1493.3
20/02/22	1157
21/02/22	1278.4
22/02/22	547.4
23/02/22	1400.2
24/02/22	1224.5
25/02/22	1152.2
26/02/22	1305.4
27/02/22	1367.6
28/02/22	1388.7
01/03/22	1424
02/03/22	948
03/03/22	946.8
04/03/22	948.8
05/03/22	1281.1
06/03/22	983.7
07/03/22	843.7
08/03/22	1189.7
09/03/22	951.2
10/03/22	1067.1
11/03/22	1115.1
12/03/22	750.9
13/03/22	1064.4
14/03/22	1204.9
15/03/22	870.6
16/03/22	1156.5
17/03/22	799.1
18/03/22	362.6
19/03/22	584.3
20/03/22	1192.5
21/03/22	962.2
22/03/22	813.4
23/03/22	871.9



MODI DISTILLERY

(A Unit of Modi Industries Limited)



Date – 10/05/2021

To,
The Chairman
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar
Delhi-110032

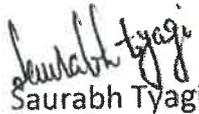
Sub: Plant Stopped Information.

Dear Sir,

This is to inform you that our Distillation Plant stopped on date 06/05/2021 and MEE operation stopped on date 10/05/2021 due to general Maintenance. We will inform your good self once plant will be restarted.

This is for your kind information please.

Thanking you
Yours Faithfully


Saurabh Tyagi
(Environment Officer)

CC.To

1. Regional Officer (Pollution Control Board, Vasundhara Ghaziabad)
2. Member Secretary UPPCB, Lucknow



Annexure - XII

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
142491/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 09/12/2021

To ,

Shri RAJEEV GUPTA
M/s MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD
MODI DISTILLERY(A UNIT OF MODI INDUSTRIES LTD) MODI NAGAR,
GHAZIABAD(U.P),GHAZIABAD,201204
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD

Reference Application No. 14131475

Dated : 09/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2022 .
 3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
2021.12.09
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ROY

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK Digitally signed
by VIVEK ROY
Date: 2021.12.09
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ROY

CEO-1

U.P. Pollution Control Board

Dated : 09/12/2021

CONDITIONS OF CONSENT

- 1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	5 TPH Boiler	Bio gas/Bagasse	1	Particulate Matter	30 meter stack height with multi cyclone and bag filter

- 1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act, 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
3. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
4. This consent is only valid for emission generated from 5 TPH biogas/bagasse based boiler. Project shall obtain CTE before installing any other source of emission .
5. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
6. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
7. The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server.
8. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
9. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board, Commission for Air Quality Management and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. This CTO shall be valid only for molasses based operation, and not for grain based or dual feed system operation. The unit shall have to seek separate CTO application for grain based or dual feed system operation.
11. Unit shall comply with the order dated 30.01.2020 of Hon'ble NOT m O.A. no. 820/2019 President sarvjan kalyan vikas samiti, Ghaziabad Vs State of U .P.
12. Unit shall ensure continuous use of mosquitos, flies repellent and anti-odor masking agents in the compost area.
13. Unit shall comply with directions issued by HO vide letter no. H 63722/C-1/Jal/ G-89/KA. B.NO.- Nikshep/2021, dated 22.07.2021.

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
ROY Date: 2021.12.09
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For and on behalf of U.P. Pollution Control Board .

CEO-1



CONSENT ORDER

Ref No. -
142501/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 09/12/2021

To ,

Shri RAJEEV GUPTA
M/s MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD
MODI DISTILLERY(A UNIT OF MODI INDUSTRIES LTD) MODI NAGAR,
GHAZIABAD(U.P),GHAZIABAD,201204
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD

Reference Application No :14134584

Dated :09/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2021.12.09
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For and on behalf of U.P. Pollution Control Board

CEO-1

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2021.12.09
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CEO-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD
vide**

Consent Order No. 14134584/ Water

Dated : 09/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of rectified sprit 30 KLD based upon molasses only.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	ZLD through 6 MEE, Bio compost	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.

16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
2. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
3. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
4. This consent is only valid for domestic discharge.
After MEE, total-spent-wash-generation 85 KLD. Spent wash is used for bio compost for which unit has bio compost yard of 4.85 acre. No industrial effluent will be discharged outside the premises.
5. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
6. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
7. The Unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB server.
8. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
9. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board, Commission for Air Quality Management and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. This CTO shall be valid only for molasses based operation and not for grain based or dual feed system operation. The unit shall have to seek separate CTO application for grain based or dual feed system operation.
11. Unit shall comply with the order dated 30.01.2020 of Hon'ble NOT m O.A. no. 820/2019 President sarvjan kalyan vikas samiti, Ghaziabad Vs State of U .P.
12. Unit shall ensure continuous use of mosquitos, flies repellent and anti-odor masking agents in the compost area.
13. Unit shall comply with directions issued by HO vide letter no. H 63722/C-1/Jal/ G-89/KA. B.NO.- Nikshep/2021, dated 22.07.2021.

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
ROY 2021.12.09
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For and on behalf of U.P. Pollution Control Board .

CEO-1

Answer - XIII



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



- 10

Date: 15.11.2021

OFFICE ORDER

ENVIRONMENT MANAGEMENT COMMITTEE

With a view to ensure the compliance of all the provisions of Environment (Protection) Act, 1986, Environment (Protection) Amendment Rules 2016, Water (Prevention & Control of Pollution) Act , 1986 and Air (Prevention & Control of Pollution) Act , 1981, the following Environment Management Committee is constituted. The followings Officers will be member of Environment Management Committee.

1. Sh. D.S.Reddy , Addl. G.M.(Engineering)
2. Sh. Ajeet Pundir, Dy GM (Production)
3. Sh. Saurabh Tyagi , Environment Officer

Sh. D.S.Reddy , Addl. G.M.(Engineering) will be responsible for compliance of all the provisions of Air (Prevention & Control of Pollution) Act , 1981. He will ensure that Air Pollution Control devices system will work very smoothly & effectively. There should not be any breach of compliance of any of the provisions of Air (Prevention & Control of Pollution) Act , 1981 and the results of operation of Air Pollution Control devices is found within the norms of CPCB , Delhi & UPPCB , Lucknow.

Sh. Ajeet Pundir , Dy. G.M.(Production) will be responsible for compliance of all the provisions of Water (Prevention & Control of Pollution) Act , 1986. He will ensure that the operation of ETP will work very smoothly & effectively. There should not be any breach of compliance of any of the provisions of Water (Prevention & Control of Pollution) Act , 1986 and the results of operation of Effluent Treatment Plant is found within the norms of CPCB , Delhi & UPPCB , Lucknow.

Contd..2...



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



-2-

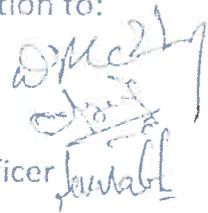
Sh. Saurabh Tyagi , Environment officer will also be responsible for compliance of all the provisions of Water (Prevention & Control of Pollution) Act , 1986, Air (Prevention & Control of Pollution) Act , 1981 & Environment (Protection) Act, 1986, Environment (Protection) Amendment Rules 2016. He will also ensure that the Operation of ETP as well as Air Pollution Control devices will work very smoothly & effectively. There should not be any breach of compliance of any of the provisions of Water (Prevention & Control of Pollution) Act, 1986, Air (Prevention & Control of Pollution) Act, 1981 & Environment (Protection) Act, 1986, Environment (Protection) amendment rules 2016.

This is for the strict compliance for the above mentioned directions with immediate effect.


R.P.Singh
Vice President(Tech.)

Copy for Information and necessary action to:

1. Sh. D.S.Reddy , Addl. G.M. (Engg.)
2. Sh. Ajeet Pundir , Dy. G.M. (Prod.)
3. Sh. Saurabh Tyagi , Environment Officer



Annexure - XIV



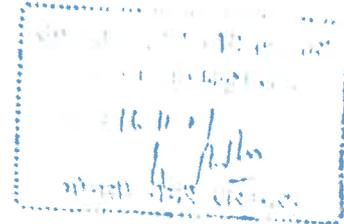
MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



Date: 07/09/2021

Chief Environmental Engineer, (Circle - I),
U.P. Pollution Control Board,
1C-12V, Vibhuti Khand,
Gomti Nagar,
Lucknow



Sr.

With due respect, we beg to submit as under:

That earlier capacity of our Effluent Treatment Plant (ETP) was 500 M³ per day and Online system was installed for the capacity of 500 M³ per day.

That as per Notification dated 14/01/2016, Issued by Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi, the capacity of our Effluent Treatment Plant was to be increased from 500 M³ to 1000 M³ per day.

The team of V.S.I. Pune have also inspected and studied our Effluent Treatment Plant & submitted an adequacy report to increase the capacity of our Effluent Treatment Plant from 500 M³ to 1000 M³ per day.

In compliance of above mentioned Notification & report submitted by the V.S.I. Pune, we placed a work order to M/s Rekart Innovations (P) Ltd., Gurugram for erection & Commissioning of Bio Pack Media for Anaerobic Clarifier increasing our ETP capacity from 500 M³ to 1000 M³ per day. Photocopy of work order dated 27/09/2019 is also enclosed herewith as Annexure No. -1 for your kind perusal.

M/s Rekart Innovations (P) Ltd., Gurugram has completed the Erection & Commissioning of Anaerobic Clarifier successfully. The system is working smoothly and very effectively achieving the parameters of Pollution Control Board. Photocopy of their completion certificate dated 02.03.2020 issued by M/s Rekart Innovations (P) Ltd., Gurugram, is also enclosed herewith as Annexure No. - 2 for your kind perusal.

The team of officials of V.S.I. Pune has visited & inspected our Plant including E.T.P. on 23 & 24.02.2021 with a view to check the compliance of above mentioned notification and enhancement of capacity of our E.T.P. from 500 M³ to 1000 M³ per day.

Contd..2

Modinagar - 201204 Distt. - Ghaziabad, (U.P.), INDIA

Telephone : 01232 - 242321, 7902108560, 7902109570 E-mail : ceoffice@modisugar.com
CIN-U15429UP1932PLC000469 PAN : AAACM2063Q GSTIN : 09AAACM2063Q4Z1

MODI SUGAR MILLS
(A Unit of Modi Industries Limited)



That now they have submitted their "WATER BALANCE AND ETP PERFORMANCE ASSESSMENT REPORT", photocopy of which is also enclosed herewith as Annexure No. -3 for your kind perusal. Conclusion of the inspection made by the team of V.S.I. Pune, categorically mentioned in their "WATER BALANCE AND ETP PERFORMANCE ASSESSMENT REPORT" is reproduced below:

"Conclusion: Now present ETP is adequate to treat the 1000 m³/day effluent along with spray pond overflow Wastewater because the mill has implemented two-stage Biological treatment i.e. anaerobic filter followed by ASP. Mill also complied with the recommendations mentioned in the adequacy report, validation and revalidation report."

In view of above, you are requested to kindly update your records in connection with enhancement of Capacity of our E.T.P. from 500 M³ to 1000 M³ per day.

Thanking You.

Yours faithfully

For Modi Sugar Mills


R.P. Singh
Vice President (Tech.)

Encl. : As above.

Copy to:-

1. Regional Officer, U.P. Pollution Control Board,
Sec-16, Vasundhara, Ghaziabad


RECOPIED
ON
09/11/21
REGIONAL OFFICE
P. Pollution Control Board
Sector-16 Vasundhara
Ghaziabad

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